

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

Item No.4 – IA 71 of 2024
In
Appeal/32(AHM)2023

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

Symphony Limited
V/s
Swapnil Suryakant Sutar & Ors.

.....Applicant

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sachin Vasavada, Adv.
For the Respondent :

ORDER

IA 71 of 2024

Applicant is direct to do proper procedure for serving notice to the unserved respondents and file affidavit before next hearing.

List for further consideration on 08.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)